

12.30 hours.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) : With
your permission, Sir, I rise to announce that
Government Business in this House during the
week commencing from 7th June, 1971, will
consist of :—

- (1) Further discussion on the General Bud-
get for 1971-72.
- (2) Discussion and Voting on the Demands
for Grants (Manipur) for 1971-72.
- (3) Consideration and passing of :—
The Bengal Finance (Sales Tax) (Delhi
Validation of Appointments and Procee-
dings) Bill, 1971.
The Gold (Control) Amendment Bill,
1971.
- (4) Discussion and voting on the Demands
for Grants (Railways) for 1971-72.

12.30½ hours

ELECTION TO COMMITTEES

(i) CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE) : I beg to move :

“That in pursuance of sub-section (3)
(c) of Section 4 of the Central Silk Board
Act, 1948, the members of this House do
proceed to elect, in such manner as the
Speaker may direct ; four members from
among themselves to serve as members of
the Central Silk Board, subject to the other
provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3)
(c) of Section 4 of the Central Silk Board
Act, 1948, the members of this House do
proceed to elect, in such manner as the
Speaker may direct, four members from
among themselves to serve as members of
the Central Silk Board, subject to the other
provisions of the said Act.”

The motion was adopted

(ii) COIR BOARD

SHRI A. C. GEORGE : I beg to move :

“That in pursuance of sub-rule (1) (e)
of rule 4 of the Coir Industry Rules, 1954,
the members of this House do proceed to
elect in such manner as the Speaker may
direct, two members from among them-
selves to serve as members of the Coir Board
for a term to be specified by the Central
Government.

MR. SPEAKER : The question is :

“That in pursuance of sub-rule (1) (e)
of rule 4 of the Coir Industry Rules, 1954,
the members of this House do proceed to
elect, in such manner as the Speaker may
direct, two members from among themselves
to serve as members of the Coir Board for
a term to be specified by the Central
Government.”

The motion was adopted

(iii) COURT OF THE UNIVERSITY OF DELHI

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND SOCIAL
WELFARE (SHRI D. P. YADAVA) : I beg
to move :

“That in pursuance of clause (1) (xvi)
of Statute 2 of the Statutes of the University
of Delhi, the members of this House do pro-
ceed to elect, in such manner as the Speaker
may direct, two members from among
themselves to serve as members of the Court
of the University of Delhi.”

MR. SPEAKER : The question is :

“That in pursuance of clause (1) (xvi)
of Statute 2 of the Statutes of the Univer-
sity of Delhi, the members of this House
do proceed to elect, in such manner as the
Speaker may direct, two members from
among themselves to serve as members of
the Court of the University of Delhi.”

The motion was adopted

SALARIES AND ALLOWANCES OF OFFI- CERS OF PARLIAMENT (AMENDMENT) BILL*

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND TRANS-
PORT (SHRI RAJ BAHADUR) : I beg to

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4.6.71.

[Shri Raj Bahadur]

move for leave to introduce a Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953."

The motion was adopted

SHRI RAJ BAHADUR : I introduce† of the Bill.

12.32 hrs.

GENERAL BUDGET, 1971-72—GENERAL DISCUSSION—Contd.

MR. SPEAKER : The House will now take up further discussion on the General Budget. 4 hours and 55 minutes have already been taken. Still 15 hours and 5 minutes remain. There is enough time. Shri Panigrahi.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr. Speaker, Sir....

MR. SPEAKER : Mr. Pillo Mody, thank you very much for sending your regrets. But that is in a typical characteristic way of your own.

SHRI CHINTAMANI PANIGRAHI : Mr. Speaker, Sir, some years ago, Pandit Nehru with his characteristic and philosophical farsightedness wrote :

"Our major difficulties in India are due to the fact that we consider our problems, economic, social, industrial, agricultural, commercial, within the framework of existing conditions. Within that framework and retaining the privileges and special status that are part of it, they become impossible of solution. Even if some patchwork solution is arrived at under stress of circumstances, it does not and cannot last. The old problems continue and new problems, or new aspects of old problems, are added to them. This approach of ours is partly due to tradition and old habit, but essentially it is caused by the steel frame which holds together the ramshackle structure."

These words of Pandit Nehru said long years ago hold good even today.

Though we have not completely overcome these old habits, in recent years and in recent months, we in our party and in the Government, have waged a relentless struggle to overcome these old habits and to tread new paths.

A National Budget is not merely a grand sum-total of Receipts and Expenditure. It is, I may say, an effective instrument for advancing our accepted national objectives of establishing 'a truly socialist and egalitarian society' where social tensions, arising out of the wide gap between the affluent and the poor should be resolved and should be reduced.

Viewed from this angle, I have no doubt, and without fear of any contradiction, I may say, that this Union Budget for 1971-72 breaks many new grounds. Herein one finds promises not being broken, but, being pursued absolutely and resolutely. How can those who are committed to the people, that party and that Government, afford to break the promises and so soon after the recent massive mandate from the people ?

During the last few years we, in this Parliament have always been pressing upon the Government this fact that the under-valuation of property has always been a source of leakage of money and leakage of the source of income for this Government. Here in this Budget we find certain steps taken in this direction. Under-valuation of property is a means to evade wealth-tax, capital gains tax and estate duties. Black money circulates through this process and becomes white money in due course of time, evading the taxes in that process.

Here, in this Budget, Government proposes to move a Bill during the current session of Parliament, to acquire the necessary power for acquiring properties at the prices corresponding to what are recorded in the Sales Deeds. This is a welcome measure.

Sometime ago, I had been to the Kulu and the Manali valley. There, you will be surprised to know, 75 per cent of the orchards which ought to belong to the poor people, are in the

†Introduced with the recommendation of the President.